

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2723

ANSWERED ON:09.12.2011

DIRECTORS IN BANKS

Jaiswal Shri Gorakh Prasad ;Yadav Shri Hukumdeo Narayan;Yadav Shri M. Anjan Kumar

**Will the Minister of FINANCE be pleased to state:**

(a) the number of Directors on the board of Public Sector Banks (PSBs) including State Bank of India (SBI), as on date, category/bank-wise including Governmental nominee and Non-Government Directors;

(b) whether adequate representation has been given to the persons belonging to the SCs/STs/OBCs, women and minority communities in appointment of the said Directors in the said banks;

(c) if so, the details thereof; and

(d) whether the working of the Non-Government directors has been reviewed during each of the last three years and the current year, if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a), (b), (c) and (d): Bank-wise/category-wise number of Directors in Public Sector Banks including State Bank of India, as per Reserve Bank of India (RBI) record, is annexed. Government Nominee Directors are appointed as per extant Guidelines. Non-Governmental Directors are elected under Section 9(3)(i) of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980. Before election, the Nomination Committee of the Bank does the fit and proper exercise of the candidature of the Directors, as per RBI's guidelines. This is also done annually as on 31st March every year during the tenure of the Director.